

CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA

LIBRARY

No. O.A. 350/00382/2019

Date of order: 12.7.2019

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Ms. Bina Mondal,
D.O. Late Nandalal Mondal,
Aged about 48 years,
Occupation – Unemployed,
Residing at 32/3, Nagbagan Road,
P.O. – Shyamnagar, Bhatpara,
District – North 24 Parganas,
West Bengal – 743 127

.. Applicant

VERSUS

1. The Union of India,
Through Secretary,
Ministry of Defence,
P.O. – Nirman Bhawan,
New Delhi – 110 011.
2. Principal Controller of Defence Accounts,
Draupadi Ghat,
Near Sadar Bazar,
Pragraj,
Allahabad,
Uttar Pradesh – 211 014.
3. The Chairman,
Ordnance Factory Board,
S.K. Bose Road,
Kolkata – 700 001.
4. The General Manager,
Rifle Factory,
Ishapore,
P.O. – Ichapur,
Nawabgunj,
Dist – North 24 Parganas,
Pin – 743 144.
5. The Branch Manager,
United Bank of India,

Bh

Shyamnagar Branch,
West Bengal - 743 127.

... Respondents

For the Applicant : Ms. M. Saha, Counsel

For the Respondents : Mr. T.K. Chatterjee, Counsel

O R D E R (Oral)

Per Dr. Nandita Chatterjee, Administrative Member:

The applicant has approached the Tribunal under Section 19 of the Administrative Tribunals Act, 1985 praying for the following relief:-

1. Issuance of unmarried daughter's pension to the petitioner.
2. Any other relief or reliefs which the petitioner is entitled to.

2. Heard both Ld. Counsel, examined documents on record. The matter is taken up at the admission stage.

3. The applicant's submissions was made through her Ld. Counsel is that, the applicant is the unmarried daughter of the ex-employee of the respondent authorities, who was medically boarded out from service consequent to which his wife had received family pension. The widow, however, expired on 15.7.2015 and of the surviving son and daughter, the son, who was appointed on compassionate grounds, ultimately retired on 31.12.2010. When the applicant, a physically challenged person, approached the respondent authorities for grant of family pension on 10.5.2018 (Annexure A-2 to the O.A.), the respondent authorities directed the applicant to obtain 'No Objection' of other legal heirs as well as the original death certificate of both parents of the claimant.

The applicant reportedly suffering from, financial hardship and physical distress, was unable to procure the death certificates and hence represented to the respondent authorities for grant of

[Signature]

referred to at Annexure A-2 and A-5 to the O.A., however, have not yet been responded to and consequently, the Ld. Counsel for the applicant submits that a direction be issued on the respondent authorities to act on the same in a time bound manner.

4. Ld. Counsel for the respondents does not object to disposal of the representations in accordance with law.

5. Accordingly, without entering into the merits of the matter and with the consent of the parties, we direct the respondent No 3, who is the Chairman, Ordnance Factory Board, Kolkata to examine the contents of the representations as annexed at A-2 and A-5 to the O.A., if received at his end, and to dispose of the same in the form of a reasoned and speaking order to the applicant forthwith thereafter. The entire exercise should be completed within twelve weeks of the date of receipt of this order.

6. With these directions, O.A. is disposed of. No costs.

(Dr. Nandita Chatterjee)
Administrative Member

(Bidisha Banerjee)
Judicial Member

SP